## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:1084
ANSWERED ON:11.12.2013
STATUS OF CBI DIRECTOR
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has requested the Union Government to confer its director with ex-officio secretary status to enable him to report directly to the Minister-in-charge of the Department of Personnel and Training (DoPT);
- (b) if so, the details thereof and the response of the Government thereto;
- (c) whether denying the demand of the CBI is a case of discrimination while granting similar organisations head the said status; and
- (d) if so, the steps taken by the Government on the request of the CBI to confer ex-officio secretary status to its director?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a): The CBI in W.P. Petition (Criminal) No.120 of 2012 filed by Shri Manohar Lal Sharma, has submitted before the Supreme Court of India that Director, CBI should be granted the powers of ex-officio Secretary. The Union of India has filed a reply before the Hon'ble Supreme Court. The matter is sub-judice.
- (b) to (d): Do not arise.